

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-516/ND/2022
IA/6155/2022

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Radha Prakash

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Prabhat Ranjan Singh

ORDER

Ld. Counsel for the Resolution Professional and Resolution Professional in person are present. None appears on behalf of the Personal Guarantor and no reply has been filed on behalf of the Personal Guarantor. On the last date of hearing i.e. on 14.03.2024, Ld. Counsel had appeared on behalf of the Personal Guarantor and had sought time to file their response to the report filed by the RP. Time to file response was also given on 01.02.2024. In view of this, right to file the response by Personal Guarantor is closed. List this matter for consideration of RP report on **07.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**